

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 15/TT/2020

- Subject** : Truing up of tariff of the 2014-19 period and determination of tariff for the 2019-24 period for transmission assets associated with Kakrapar Atomic Power Project 3&4 in the Western Region.
- Date of Hearing** : 28.7.2020
- Coram** : Shri I.S Jha, Member
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : MPPMCL and 10 others
- Parties Present** : Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Abhay Choudhary, PGCIL

Record of Proceedings

The matter was heard through video conference.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of the transmission tariff of the 2014-19 period and determination of tariff for the 2019-24 period for 400 kV D/C Kakrapar APP-Navsari Transmission Line along with associated bays at Navsari GIS & 400 kV D/C Kakrapar APP-Vapi Transmission Line along with associated bays at Vapi Sub-station associated with Kakrapar Atomic Power Project 3&4 in the Western Region Asset. He submitted that the tariff of the instant asset for the 2014-19 period was approved vide order dated 3.10.2018 in Petition No. 118/TT/2017.

3. The representative of the Petitioner submitted that the instant asset was put into commercial operation on 29.6.2017 and there was a time-over run of 8 months and 3 days which was condoned by the Commission vide order dated 3.10.2018 in Petition No. 118/TT/2017. He submitted that excess Initial Spares of ₹60.64 lakh have been deducted from the Capital Cost in the instant petition. The representative of the Petitioner submitted that ACE of ₹59.98 lakh is projected during 2019-20. The reply to the Technical Validation (TV) letter was filed on 15.5.2020. He submitted that reply from Madhya Pradesh Power Management Company Ltd. (MPPMCL) has been received and the rejoinder to the same was filed vide affidavit dated 19.5.2020. He further submitted that Nuclear Power Corporation of India Limited (NPCIL), Mumbai, was made a Respondent in this matter last week and the revised memo of parties will be submitted along with the reply to RoP. He prayed to allow the tariff as claimed in the petition.



4. Taking into consideration the submissions of the Petitioner regarding impleadment of NPCIL as Respondent, the Commission directed the Petitioner to serve the petition alongwith the documents on NPCIL and file the revised Memo of Parties by 7.8.2020. The Respondents are directed to file the reply to the petition by 14.8.2020 and the Petitioner to file the rejoinder, if any, by 21.8.2020.

5. The Commission further directed the Petitioner to submit the reconciliation between Statement of IDC Discharge and Form-9C for the instant asset on affidavit with an advance copy to the Respondents by 14.8.2020.

6. The Commission also directed the parties to adhere to the specified timelines and observed that no extension of time shall be granted.

7. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)

Dy. Chief (Law)

